

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-38(PB)/2018

IN THE MATTER OF:

Aid Angel Finvest Pvt. Limited

.....Petitioner

v.

ABW Infrastructure Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Karan Bhardwaj, Advocate

For the Respondent :

ORDER

Affidavit of service has been filed showing that respondents were served on the registered office address on 20.01.2018. Even email was sent, which was duly delivered. Learned Counsel for the petitioner states that respondents are not appearing, therefore, proceeded ex-parte.

List for arguments on 8th February, 2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**